

The National Medical Commission (Annual Statement of Accounts, Submission of Annual Report and Other Reports and Statements) Rules, 2019¹

In exercise of the powers conferred by clauses (n), (o) and (p) of sub-section (2) of Section 56 of the National Medical Commission Act, 2019 (30 of 2019), the Central Government hereby makes the following rules, namely—

1. Short title and commencement.—(1) These rules may be called the National Medical Commission (Annual Statement of Accounts, Submission of Annual Report and Other Reports and Statements) Rules, 2019.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. Definitions.—(1) In these rules, unless the context otherwise requires,—

(a) “Act” means the National Medical Commission Act, 2019 (30 of 2019);

(b) “Commission” means the National Medical Commission constituted under Section 3 of the Act;

(c) “section” means a section of the Act.

(2) Words and expressions used in these rules and not defined herein but defined in the Act, shall have the respective meanings assigned to them in the Act.

3. Financial statements.—The Commission shall maintain its accounts and prepare annual financial statements in accordance with the instructions and accounting principles as are issued by the Comptroller and Auditor-General of India from time to time in this regard.

4. Incurring of expenditure by Commission.—Every officer of the Commission incurring or authorising expenditure from the National Medical Commission Fund shall be guided by the standards of financial propriety and the General Financial Rules, 2017.

5. Annual statement of accounts.—(1) At the end of a period of twelve months ending with the 31st March of every year, the Commission shall prepare the following annual financial statements, along with necessary schedules, notes on accounts and significant accounting policies in accordance with the notes and instructions for compilation of financial statements prescribed by the Central Government in the Ministry of Finance, Controller-General of Accounts, as modified and annexed to these rules in Form A:

(i) balance sheet;

(ii) income and expenditure account;

¹ Ministry of Health and Family Welfare (Deptt. of Health and Family Welfare), Noti. No. G.S.R. 660(E), dated September 16, 2019 and published in the Gazette of India, Extra., Part II, Section 3(i), dated 16th September, 2019, pp. 51-87, No. 537.

(iii) receipt and payment account.

(2) The annual financial statements referred to in sub-rule (1), shall be approved and adopted by the Commission and, for the purposes of authentication, be signed by the Chairperson and one Member of the Commission.

(3) The approved annual financial statements of the Commission shall be forwarded by the Commission to the Comptroller and Auditor-General of India or any other person appointed by him on his behalf within three months after the expiry of the year for the purposes of audit.

(4) The annual accounts of the Commission, as certified by the Comptroller and Auditor-General of India or any other person appointed by him in his behalf, together with the audit report thereon after adoption by the Commission shall be forwarded to the Central Government for laying before both the Houses of Parliament.

6. Manner of submission of other reports and statements to Central Government.—The Commission shall submit the following information annually by the 30th June of every year in a portable document format (PDF) by electronic mode and forward two hard copies of the same by speed post to the Joint Secretary to the Government of India in-charge of the affairs of the National Medical Commission in the Ministry of Health and Family Welfare, namely—

- (a) policies for maintenance of quality and standards in medical education;
- (b) policies for regulating medical institutions, medical researches and medical professionals;
- (c) assessment of requirements in healthcare including human resources for health and healthcare in infrastructure and development of road map;
- (d) guidelines and policies for functioning of the Commission, the Autonomous Boards and the State Medical Councils;
- (e) compliance of guidelines by the State Medical Councils framed for their effective functioning under the provisions of the Act;
- (f) appeals received against Boards and decisions thereon;
- (g) compliance of professional ethics in medical profession;
- (h) details of guidelines for fixation of fees in respect of the private medical institutions and deemed Universities;
- (i) details of work carried out by the Autonomous Boards in respect of functions assigned to them;
- (j) details of recommendations made by Medical Advisory Council;
- (k) information in respect of National Eligibility –Cum- Entrance Test and Examinations (NEXT);
- (l) details of foreign medical qualifications for which recognition has been granted;
- (m) list of foreign doctors who have been granted temporary registration or permanent registration by the Commission.

7. Manner of submitting of annual report.—(1) The Commission shall prepare once in every year an annual report in respect of the matters specified in Form B of the Schedule annexed to the rules.

(2) The Commission shall submit annual report to the Central Government by 30th September of every year in a portable document format (PDF) by electronic mode and forward two hard copies of the same by speed post to the Joint Secretary to the Government of India in-charge of the affairs of the National Medical Commission, the Ministry of Health and Family Welfare, Government of India.

SCHEDULE

[Ed.: for Schedule and Forms *see* SCC Online]
